

THE JAMMU AND KASHMIR CRIMINAL LAW
AMENDMENT (AMENDING) ACT, 1991

No. 10 OF 1991

[25th January, 1991.]

An Act further to amend the Jammu and Kashmir Criminal Law
Amendment Act, 1983.

BE it enacted by Parliament in the Forty-first Year of the Republic of
India as follows:—

1. (1) This Act may be called the Jammu and Kashmir Criminal Law
Amendment (Amending) Act, 1991.

Short
title and
com-
mence-
ment.

(2) It shall be deemed to have come into force on the 17th day of December,
1990.

2. In the Jammu and Kashmir Criminal Law Amendment Act, 1983
(hereinafter referred to as the principal Act), in section 4, in sub-section (3),
for the words "six months", the words "one year" shall be substituted.

Amend-
ment of
section 4
of Act
No. X
of 1983.

3. (1) The Jammu and Kashmir Criminal Law (Amendment) Ordinance,
1990, is hereby repealed.

Repeal
and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under
the principal Act as amended by the said Ordinance, shall be deemed to have
been done or taken under the principal Act as amended by this Act.